

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)**

**LOK SABHA
UNSTARRED QUESTION No. 601**

TO BE ANSWERED ON WEDNESDAY, THE 19TH JULY, 2017

Wi-Fi in courts

601. SHRI KALYAN BANERJEE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) whether the Government is planning to install Wi-Fi in the courts particularly in High Courts and the Supreme Court,**
- b) if so, the details thereof, and**
- c) if not, the steps taken by the Government to computerise and achieve the scheme of 'digital India' in judiciary ?**

**ANSWER
MINISTER OF STATE FOR LAW & JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

(a) to (b): The Government of India is not planning to install wifi facility in the Courts. However, the Supreme Court of India has provided wifi facility in the Supreme Court complex.

(C) The Government of India is implementing the eCourts Mission Mode Project for Information and Communication Technology enablement of Indian Judiciary to achieve the scheme of Digital India in judiciary. Under the Phase-II of the Project (2015-2019), the Government has released Rs. 799.14 crores so far.

Key features of the Project include provisioning of basic digital infrastructure for ICT enablement consisting of various modules, such as computer hardware, Local Area Network (LAN), internet connectivity and installation of standard application software at each court complex. Additional features of the Project include delivery of the services, inter alia, case registration, causerlists, daily case status, and final order/judgment.

National Judicial data grid created as online platform provides information relating to judicial proceedings/decisions of computerised district and subordinate courts of the country. The portal also provides online information to litigants such as details of case registration, cause list, case status, daily orders, and final judgments. Currently litigants can access case status information in respect of over 7 crore pending and decided cases and more than 4 crore orders/judgements pertaining to the computerised district and subordinate courts. Further, Video Conferencing facility has been enabled between 493 districts and subordinate courts and its corresponding 342 prisons during 2015-2017. Judicial Service Centres (JSC) have been established at all computerised courts which serve as a single window for filing petitions and applications by litigants/ lawyers as also obtaining information on ongoing cases and copies of orders and judgments etc. As part of the Change Management exercise, over 14,000 Judicial Officers and over 4,000 court staff have been trained in CIS software. Furthermore, for the benefit of litigants and lawyers, as many as 8.59 crore system-generated SMSs have been sent to the litigants and lawyers.